

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion – Suo Motu

Based on The News item in the Hindu Newspaper Edition Dated: 21.02.2020,

“Vilinjambakkam Lake Shrunk due to Encroachment” ...Applicant(s)

Versus

The Principal Secretary,

Govt. of Tamil Nadu and Others ...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel
National Green Tribunal,
Southern Zone

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 06 of 2021 (SZ)

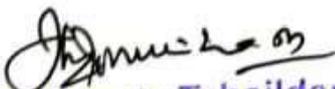
IN THE MATTER OF

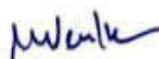
Tribunal on its own motion-SUO MOTU
Based on The News item in the Hindu
Newspaper Edition Dated:21.12.2020,
"Vilinjambakkam Lake shrunk due to
Encroachment

.... Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George.
Chennai, Tamil Nadu - 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St. George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur - 602001.
6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,


Zonal Deputy Tahsildar
Avadi


Tahsildar
Avadi

NHB Mig V Block, Avadi, Tamil Nadu – 600071.

...Respondents.

REPORT FILED ON BEHALF OF THE 5th RESPONDENT

I, M.Venkatesh, son of Munirathinam, aged about 48 years, residing at Tahsildar Quarters, Taluk Office, Avadi, do, solemnly affirm and sincerely state as follows:

2. I state that, I am the Thasildar, Avadi Taluk, Thiruvallur District file the report on behalf of the 5th respondent herein and I am well acquainted with the facts of the case from records.

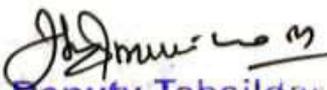
3. It is submitted that, the above case has been Suo Motu registered basis of the newspaper report published in the Hindu Tamil Thisai, newspaper, Chennai, Edition, dated 21.12.2020 under the caption "ஆக்கிரமிப்பால் சுருங்கிய ஆவடி விளஞ்சியம்பாக்கம் ஏரி மழைநீரை சேமித்து வைக்க முடியாத அவைம்" (Vilinjambakkam Lake Shrunk due to encroachment, shame of not being able to store rain water)

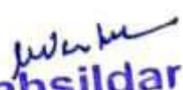
4. It is submitted that the The Hon'ble National Green Tribunal, Southern Zone, Chennai, in the matter of OA No. 06 of 2021 in its order dated 18.04.2023 directed as below:-

" The District Collector is directed to file a report about the number of lakes in the Avadi City Municipal Corporation and their extent and the extent encroached."

5. It is submitted that, as directed by the Hon'ble Court the District Collector, Thiruvallur deployed a special survey team to demarcate the boundaries of lakes in Avadi Corporation limit. The following tanks are located with in the Avadi Corporation limit. they are,

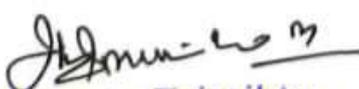
1 Palaripattu

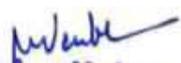

Zonal Deputy Tahsildar
Avadi


Tahsildar
Avadi

- 2 Paruthipattu
- 3 Vilinjambakkam
- 4 Sekkadu
- 5 Thandurai
- 6 Nadukuthagai
- 7 Thiruninravur
- 8 Koilpathagai
- 9 Mittanamallee

6. It is submitted that, the Proceedings of the Tahsildar Avadi wide the Letter Na.Ka.No. 523/2023/B2. dated: 19.04.2023 the separate team Which Consist of Firka Surveyors Two Members, Firka Revenue Inspector, VAO and Village Assistant of the Concern Firka were Deputed to made the Survey and the enumeration of the water bodies. (Proceedings of the Tahsildar enclosed).
7. It is submitted that, the latest technology Survey Instruments (Like GPS Operated Survey instruments were called from the Additional Director, Survey and Settlement, Thiruvallur wide Tahsildar letter, Na.Ka.No. 523/2023/B2, dated: 19.04.2023, and survey work are done with help of the above GPS Survey Instruments.
8. It is submitted that, out of nine tanks eight were surveyed and the enumeration work is under in progress. These tanks are encroached by hundreds of People by means of residential buildings and huts. Now a days these encroached areas are the major and crowded residential areas of the city.
9. It is submitted that, Thandurai and Sekkadu tanks were fully surveyed and the enumeration work also completed.(enumeration details were enclosed seperatly).


Zonal Deputy Tahsildar,
Avadi


Tahsildar
Avadi

10. It is submitted that, the list of encroachments were listed and the Form I & II will be prepared under Tamil Nadu Protection of Tanks and Eviction of Encroachment Rules 2007 and the same will be issued to the Water Resources Department with in 4 weeks of time.

In view of the above, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to grant 4 weeks of time to complete the entire work and accept this report and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

M. Venkatesh
Tahsildar
Avadi
 BEFORE ME

Solemnly affirmed at Avadi on this
 the day of May 2023 and
 signed his name in my presence.

J. Anand
Zonal Deputy Tahsildar
Avadi

VERIFICATION

I, M.Venkatesh, son of Munirathinam aged about 48 years, Thasildar, Avadi Taluk, Thiruvallur District, do verify that the submissions in Paragraphs 1 to 10 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 12th day of May, 2023.

M. Venkatesh
 on behalf of 2nd respondent
Tahsildar
Avadi

**BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT
CHENNAI**

Application No.06 of 2021

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU

.... Applicant

VERSUS

The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur - 602001.

and 5 others

.. Respondents

**REPORT FILED BY THE
THASILDAR, AVADI TALUK,
THIRUVALLUR DISTRICT ON
BEHALF OF 5TH RESPONDENT.**

GOVERNMENT PLEADER